

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE

ORIGINAL APPLICATION NUMBER 255 / 2024

[Earlier OA No 879 / 2024 (PB)]

IN THE MATTER OF

**News Item titled “Threat to groundwater Belagavi Sugar factory under
lens” appearing in the Deccan Herald dated 01.07.2024**

AFFIDAVIT ON BEHALF OF KARNATAKA STATE

POLLUTION CONTROL BOARD

PAPERBOOK

[PLEASE SEE INSIDE FOR INDEX]



DEVRAJ ASHOK

COUNSEL FOR KARNATAKA STATE POLLUTION CONTROL BOARD

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PLACE: BENGALURU

DATE: 23/06/2026



THROUGH COUNSEL

DEVRAJ ASHOK
PH: 8050637442

BEFORE THE NATIONAL GREEN TRIBUNAL, SOUTH ZONE

ORIGINAL APPLICATION NUMBER 255 / 2024

[Earlier OA No 879 / 2024 (PB)]

IN THE MATTER OF

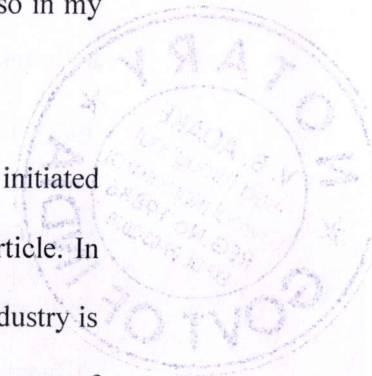
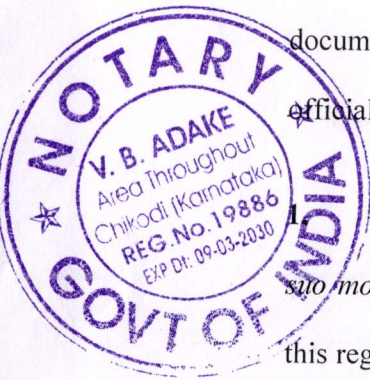
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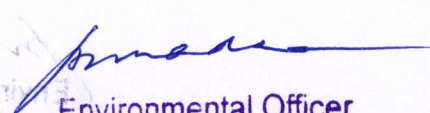
AFFIDAVIT ON BEHALF OF THE KARNATAKA

STATE POLLUTION CONTROL BOARD

I, Shri. Pradeep S Mamadapur, S/o. Suryakanth, aged about 59 years, currently working as the Environmental Officer at Karnataka State Pollution Control Board (the "KSPCB"), "Plot No.6816/1/p-5, 6th cross, Harinagar, Belgaum-2(Chikodi)-591201, hereby solemnly affirm and state that I am duly authorized and competent to depose the present affidavit, on behalf of the KSPCB. I am familiar with the facts and circumstances about the present matter, based on the official documents/records of the Karnataka State Pollution Control Board and also in my official capacity and depose as set forth below:

It is respectfully submitted that the above-titled matter has been initiated *suo motu* by this Hon'ble Tribunal based on the referenced newspaper article. In this regard, it may be noted that the subject matter sugar manufacturing industry is M/s. Krishna SSK Ltd, which is categorized under the large red category of




Environmental Officer
Karnataka State Pollution Control Board
Belagavi-2 (Chikodi Center)

NO OF CORRECTION *ND*

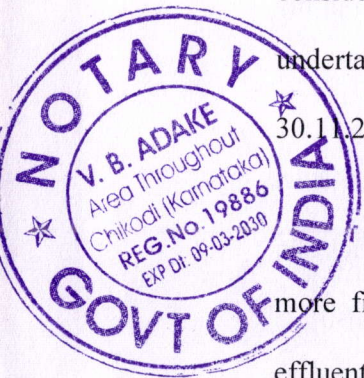
industries (hereafter, also referred to as the “unit” or “industry”). It is located at Sy Nos. 1141, 1142, 1143, 1136 and 1137 of Sankonatti Village, Athani Taluk, Belagavi District. It has a cane crushing capacity of 5,500 TCD, with a cogeneration plant of 27 MW capacity. The unit has obtained Consent for Operation (hereafter, the “CFO”) for production of the above said output vide AW-329820, dated 17/02/2022, under both the Water (Prevention and Control of Pollution) Act 1974 (the “Water Act”) and the Air (Prevention and Control of Pollution) Act, 1981 (the “Air Act”), which is valid until 30/06/2026.

2. It is respectfully submitted that the unit was inspected by a team of CPCB officials on 06.02.2024. Based on the non-compliances at the unit, the CPCB issued directions under Section 5 of the Environment Protection Act, 1986, on 26.02.2024.

3. The KSPCB inspected the unit on 03.09.2024 to ascertain compliance made by the unit with the directions of the CPCB. However, the unit had yet to undertake necessary corrective measures and therefore, a personal hearing was held by the KSPCB with the representatives of the unit on 09.09.2024. After due consideration of the representation made by the unit, KSPCB directed the unit to undertake the following corrective measures at the earliest and in any event before

30.11.2024:

- (i) Overhauling and servicing of ESP; (ii) upgrading the ESP by adding one more field; (iii) providing pipeline network for utilization of the treated trade effluent for irrigation; (iv) dismantling of earthen tanks in low lying areas; (v)



[Signature]
Environmental Officer
Karnataka State Pollution Control Board
Belagavi-2 (Chikodi Center)

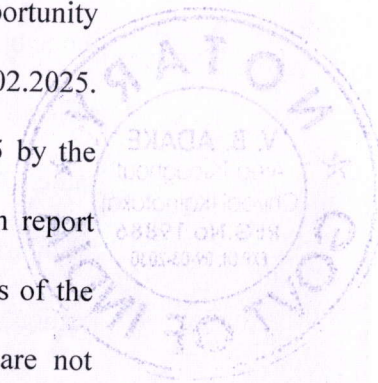
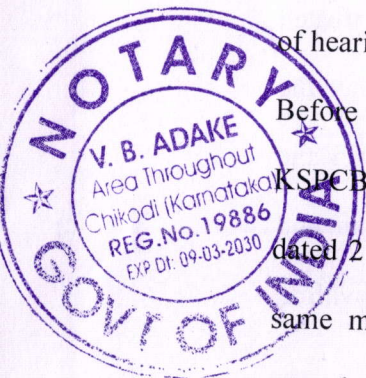
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providing wind breaking walls around the bassage storage yard; (vi) provide dyke wall around the molasses storage tanks; (vii) construction of 15 days storage capacity tank for storage of treated water; (viii) providing OCEMs to both 80 TPH and 40 TPH boilers; (ix) updating of data display board installed at the entrance of the industry and monitoring of ground water quality near the lagoon area and command area where treated effluent is used for irrigation.

4. Thereafter, to verify compliance, the unit was again inspected by the KSPCB on 14.11.2024. It was noticed that the unit was yet to comply with the directions of the CPCB/KSPCB. However, subsequently, on 02.12.2024, the unit submitted a compliance report stating that all corrective measures had been undertaken and complied with. Nonetheless, when the unit was again inspected on 07.12.2024 to verify compliance, it was noticed that the unit had yet to comply with the directions of the KSPCB.

5. Based on the above, it was decided by the KSPCB to initiate further action against the unit in accordance with the law. Further, the CPCB also directed the KSPCB, on 30.12.2024, to furnish an action taken report. Therefore, proceedings in accordance with Section 21(4) of the Air Act were initiated and an opportunity of hearing was provided to the unit, i.e., before taking further steps, on 27.02.2025.

Before the personal hearing, the unit was again inspected on 21.02.2025 by the KSPCB to obtain the latest compliance status. A copy of the inspection report dated 21.02.2025 is annexed herewith as **ANNEXURE R 1**. The contents of the same may be read as part and parcel of this affidavit and the same are not reproduced herein to avoid repetition. As per the status report dated 21.02.2025,

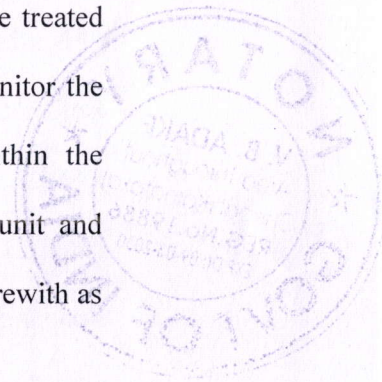
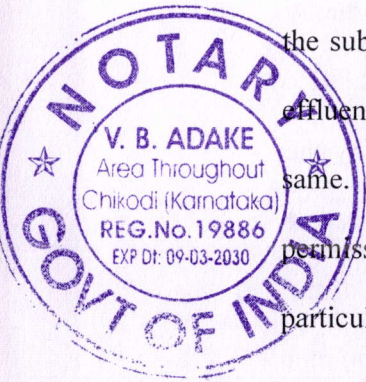


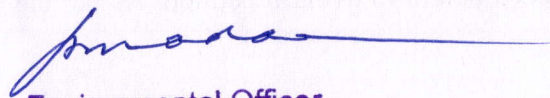
[Signature]
Environmental Officer
Karnataka State Pollution Control Board
Belagavi-2 (Chikodi Center)

NO OF CORRECTION *ND*

based on inspection of the unit on the same date, it was noted that while some of the directions had been complied with by the unit, some others had not been complied with, and in respect of these, the unit sought additional time. The unit also provided specific undertakings to comply with some of these directions by 01.07.2025. After due consideration of the representation of the unit during the personal hearing on 27.02.2025, the KSPCB directed the unit to comply with all of its directions within a period of two months, i.e., by 30.04.2025. Details of the above aspects and status of compliance by the unit are captured in the record of proceedings during the personal hearing on 27.02.2025 and the same is attached herewith as **ANNEXURE R 2**. The contents of the same may be read as part and parcel of this affidavit and the same are not reproduced herein to avoid repetition.

6. Subsequently, the unit was inspected to ascertain compliance with the directions of the KSPCB on 17.07.2025 and 18.08.2025. Based on the inspection, it was noticed that the unit has complied substantially with all the directions of the KSPCB, except for the provision of stormwater drains and rain rainwater harvesting facility at the site. This could lead to pollution/contamination of surface and sub-surface water bodies. KSPCB has been monitoring groundwater quality in the subject-matter area, i.e., in the lagoon area and command area, where treated effluent is used for irrigation every two months and will continue to monitor the same. As per the monitoring reports, the groundwater quality is within the permissible limit of IS10500 standards. Details of compliance by the unit and particulars of the inspection of 17.07.2025 and 18.08.2025 are annexed herewith as





Environmental Officer
Karnataka State Pollution Control Board
Belagavi-2 (Chikodi Center)

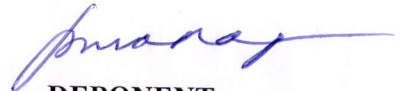
NO OF CORRECTIONS

Environmental Officer
Karnataka State Pollution Control Board
Belagavi-2 (Chikodi Center)

NO OF CORRECTIONS

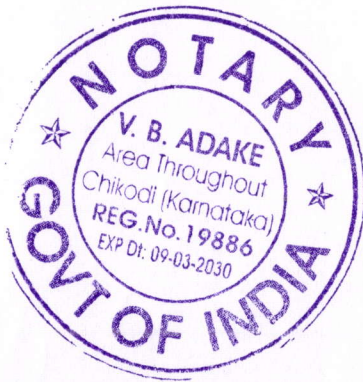
ANNEXURE R 3. The contents of the same may be read as part and parcel of this affidavit and the same are not reproduced herein to avoid repetition.

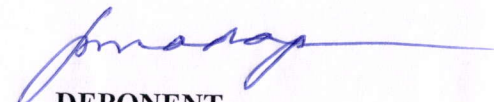
7. It is respectfully submitted that the KSPCB has taken necessary action against the unit and the unit has been in substantive compliance as on 18.08.2025, with the directions of the KSPCB, except for the provision of storm water drains and rain harvesting mechanisms. KSPCB will be obliged to take further steps or action as per the directions of this Hon'ble Tribunal.


DEPONENT
Environmental Officer
Karnataka State Pollution Control Board
Belagavi-2 (Chikodi Center)

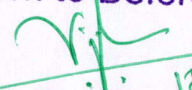
VERIFICATION

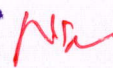
Verified at chikodi on this 18 day of October, 2025, that the contents of the above affidavit are true and correct to the best of my knowledge, information and belief and nothing material is concealed therefrom.




DEPONENT
Environmental Officer
Karnataka State Pollution Control Board
Belagavi-2 (Chikodi Center)

Sworn to Before Me


V. B. ADAKE
M.A., LL.B. (Spl)
ADVOCATE & NOTARY CHIKODI
18 OCT 2025

NO. OF CORRECTIONS: 

**Inspection Report of Shri. Hanumanthappa H, Deputy Environmental Officers, KSPCB,
Belagavi-2 (Chikodi)**

1	Name of the industry	M/s. The Krishna SSK Ltd., Sankonatti Village, Athani Taluk, Belagavi District.
2	Date of inspection	21-02-2025
3	Staff accompanied	Sri. Shrishail Manganure, Project Assistant
4	Category/Classification	Large-Red (17-Cat)
5	Persons contacted	1. Sri. S. S. Patil, ETP and WTP Manager. 2. Sri. Deepak Desai, Chief Chemist
6	Consent status	The CFO issued from Head Office vide No:AW-329820 PCB ID-12286 Dated:17-02-2022 under both the Acts is valid up to 30-06-2026.
7	Consented Production capacity	1. Sugar : 5500 TCD 2. Co-gen plant : 27 MW
8	Environmental Clearance	1. Environmental Clearance obtained from State Level Environment Impact Assessment Authority- Karnataka vide EC No: SEIAA 26 IND 2015 Dated: 19-04-2017. 2. Industry authority applied for Environmental clearance for establishment of 150 KLPD Ethanol production along with captive power generation of 2.5 MW and public hearing was conducted on 19-06- 2024.
9	Reference	1. Head Office Memo vide letter No.4324 Dated:20-01- 2025. 2. This Office letter to Board Office forwarded on 28- 01-2025. 3. Board Office Show-cause notice to industry vide No- 4920 Dated:20-02-2025. 4. Inspection of the industry by the officers of this office on-21-02-2025.

M/s. The Krishna SSK Ltd, is large red (17-Cat) existing sugar industry located at Sy.No.1141, 1142, 1143, 1136 & 1137, Sankonatti Village, Athani Taluk, Belagavi-District is an existing Large Red category industry engaged in the cane crushing of capacity 5500 TCD and Co-generation plant of capacity 27 MW. They have obtained the CFO for production of above said products vide No. AW-329820, Dated: 17-02-2022 under both the Acts which is valid up to 30-06-2026.

In view of the Board Office Show-cause notice to industry vide No-4920 Dated:20-02-2025.The industry was inspected on 21-02-2025. The observations of the inspection are as under

Production Details:

Sl. No.	Name of the Product	Consented Production Capacity
1	Sugar	5500 TCD
2	Co-gen plant	27 MW

-7-

Background of the Case:

The Central Pollution Control Board (CPCB) issued Show- Cause notice to M/s. The Krishna SSKN Limited., Sankonatti Village, Athani Taluk, Belagavi District, under section 5 of the Environment (Protection) Act, 1986 vide No. 2500 Dated:20.06.2024. Further newspaper article "Threat to ground water: Belagavi sugar factory under lens" appearing in Deccan Herald based on news published in the said news paper on 01.07.2024, the NGT principal Bench New Delhi has registered a suo-moto case OA No. 879/2024 against the industry and KSPCB, CPCB, MoEF& CC and DC Belagavi have been made as respondents. Further, the principal Bench has transferred the case to NGT southern Bench under OA No. 255/2024(SZ). In view of this the industry was inspected by ZSEO, Belagavi on 03-09-2024 and inspection report was forwarded to Board Office vide letter No. 404 Dated:06-09-2024 from Zonal Office, Belagavi. Based on the recommendation of ZSEO, Belagavi, the personal hearing was held at Board Office, Bangalore on 09-09-2024. After detailed deliberation, the presiding Officer informed the industry that the matter is serious as a case has been registered in the Hon'ble NGT and directed the industry to implement the following corrective action within 30.11.2024.

1. Overhauling and servicing of ESP
2. Upgrading the ESP by adding one more field.
3. Providing pipeline network for utilizing the treated trade effluent for irrigation.
4. Dismantling of earthen tanks in low lying area.
5. Providing wind braking walls around the bagasse storage yard.
6. Provide dyke wall around the molasses storage tanks.
7. Construction of 15 days storage capacity tank for storage of treated water.
8. Providing OCEMS to both 80 TPH and 40 TPH boilers.
9. Updating of data display board installed at the entrance of the industry
10. Monitoring of ground water quality near the lagoon area and command area where treated effluent is used for irrigation.

Further Board Office has issued Memo vide No. 3213 Dated: 05-11-2024 and directed to inspected the industry and furnish the latest inspection report along with the point wise compliance to the directions of the Personal Hearing. As per the Board Office direction the industry was inspected on 14-11-2024 and based on the non-compliance observed, show-cause notice was issued to the industry by this office vide letter No. 1279 Dated: 30-11-2024 and the reply is submitted by the industry. The inspection report was forwarded to Board Office vide letter No. 1280 Dated: 30-11-2024 with the recommendation that the industry has to submit time bound action plan immediately. If the industry fails to submit the same action may be initiated against the industry as per the provision of the Water Act, 1974 and Air Act, 1981. The industry authority have submitted reply to the Show-cause notice.

In view of the Board Office Show-cause notice to industry vide No-4920 Dated:20-02-2025.The industry was inspected on 21-02-2025.

Water Pollution Control Status:

The source of water is from Krishna River. Details of the water consumption and waste water generation are as follows.

Sl. No.	Sources	Water consumption in KLD	Waste water generation in KLD	Method of Disposal
I	Domestic Purpose	26	20	Septic tank followed by soak pit Treated through effluent treatment plant of capacity 1000 KLD. The
II	Manufacturing Process	550	545	
III	Others	300	293	

				treated trade effluent is being used for irrigation in the agriculture lands (64.17 Acres) owned by the industry
	Total	876	858	

Effluent Sample collection details:- During the inspection all the units of ETP was under operation. The treated trade effluents were collected from outlet of ETP (Polishing pond) on 21-02-2025 and submitted to the Board Laboratory, Belagavi for the purpose of analysis. The analysis report is enclosed as **Annexure-I**.

Air Pollution Control Status:

The details of Air Pollution Sources & Air Pollution Control measure provided are as follows:

Sl. No	Air Pollution Source	APC measures stipulated	APC equipments provided
1	Boiler of 80 TPH	Chimney of 72 m AGL with Electrostatic precipitator.	Chimney of 72 m AGL with Electrostatic precipitator.
2	Boiler of 40 TPH (2 No's)	Common Chimney of 54 m AGL with scrubber.	Common Chimney of 54 m AGL with scrubber.
3	DG Set 625 KVA - I	10m Above ARL with Acoustic Enclosure.	10m Above ARL with Acoustic Enclosure.
4	DG Set 320 KVA - II	6m Above ARL with Acoustic Enclosure.	6m Above ARL with Acoustic Enclosure.

The industry was inspected on 21-02-2025 to verify the latest compliance status. The direction of the personal hearing and compliance status is as follows:

Status of compliance made by the industry to the direction issued during personal Hearing held on 01-09-2024 are as follows:

Sl. No.	Personal Hearing Directions	Status as on 21-02-2025.
1.	Overhauling and servicing of ESP	The industry authority has submitted the ESP reconditioning certificate same is enclosed for verification. The copy of the same is enclosed as Annexure-II . Stack monitoring was conducted on 7-12-2024 as per Air Act. The analysis report reveals that the PM value is within the limits. Analysis report is enclosed as Annexure-III .
2.	Upgrading the ESP by adding one more field.	Letter submitted by the industry is enclosed and requested to verify the adequacy of present capacity/field of ESP at Board Office. The copy of the same is enclosed as Annexure-IV .
3.	Providing pipeline network for utilizing the treated trade effluent for irrigation.	The industry authority has provided flexible pipeline for utilizing the treated trade effluent for plantations.
4.	Dismantling of earthen tanks in low lying area.	Complied. The earthen pits are closed by filling with soil. Photographs enclosed as Annexure-V .

5.	Providing wind braking walls around the bagasse storage yard.	The industry authority has submitted undertaking letter that they will provide wind breaking walls around the bagasse storage yard before 01-07-2025. The copy of the same enclosed as Annexure-VI . At present they have not taken up the work related to wind braking wall around the bagasse storage yard.
6.	Provide dyke wall around the molasses storage tanks.	There are five molasses tanks but the industry authority has not taken up the work related to providing dyke walls around the molasses storage tanks. The industry authority has submitted undertaking letter that they will provide dyke wall around the molasses storage tanks before 01-07-2025. The copy of the same enclosed as Annexure-VII .
7.	Construction of 15 days storage capacity tank for storage of treated water.	The industry authority has not constructed 15 days capacity storage tank for storing treated water. At present they have provided polishing pond of 3 days storage capacity. In this regard they have submitted a letter copy of the same enclosed as Annexure-VIII .
8.	Providing OCEMS to both 80 TPH and 40 TPH boilers.	The industry authority has not provided OCEMS to 80 TPH and 40 TPH boilers. The industry authority submitted quotation/proposal for installation of OCEMS is enclosed as Annexure-IX .
9.	Updating of data display board installed at the entrance of the industry	The industry authority has provided the display board at the entrance of the industry.
10.	Monitoring of ground water quality near the lagoon area and command area where treated effluent is used for irrigation.	Complied and the analysis reports are enclosed as Annexure-X .

Details of complaints filed against the industry and action taken by the Board:

The complaint letter (ICCC) was received from the Head Office through E-Mail by this office on 04-01-2025 and complaint was filed by Sri. Samarth Maigur, Sankonatti-Village, Athani-Taluk, Belagavi-District regarding Air pollution created by the industry. Based on complaint Show-cause notice was issued to the industry authority on 11-02-2025.

Observation made during the inspection on 21-02-2025:

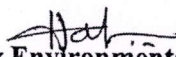
1. The industry was not operating at the time of inspection since the crushing season is closed on 27-01-2025.
2. The ETP was operating at the time of inspection, sample collected and analysis report enclosed.
3. Not provided the storm water drain and not adopted rain water harvesting facility and hence there is possibility of storm water contamination during the rainy season which may pollute the surface and subsurface water bodies.
4. The factory authorities have dug the unlined kaccha pit for storing the untreated trade effluent and supplying to the irrigation fields through pumps & pipeline arrangements and spraying on

- the ash and press mud storage area against consent conditions. The analysis report of the sample collected from kaccha pit is enclosed.
5. Stored bagasse in an open area, which is causing lot of dust nuisance in the surrounding area during wind blow.
 6. Not provided wind breaking walls & five rows of tall growing tress around the storage area of bagasse and ash.
 7. Not provided 15 days storage capacity tank to store the treated trade effluent during no demand period.
 8. Boiler ash & press mud were stored in an open area in haphazard manner.

The photographs taken during the inspection were enclosed vide **Annexure-XI**.

Recommendation:

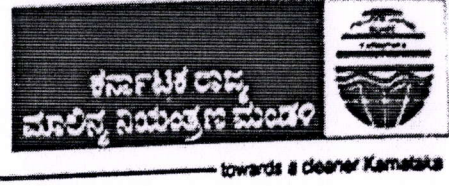
The industry authority failed to comply with the Board office personal hearing proceedings No-2765 dated 04-10-2024 directions within 30-11-2024. The industry authority failed to comply with many of the direction of the personal hearing hence further action may be initiated against the industry.


Deputy Environmental Officer
Regional Office, KSPCB, Belagavi-2

An ISO 9001:2015 and ISO 45001:2018 Certified Laboratory

Regional Office : Belagavi-1
Karnataka State Pollution Control Board
#1, Main Road, Auto Nagar,
Kambarg Industrial Area, Belagavi-590 015
Telefax : 0831-2459121

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಲಗಾವಿ-೧
೧ ನೇ ಮುಖ್ಯ ರಸ್ತೆ, ಆಟೋ ನಗರ,
ಕಾಂಬರ್ಗ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಲಗಾವಿ-೫೯೦೦೧೫
ತೆಲೆಫಾಕ್ಸ್:೦೮೩೧-೨೪೫೯೧೨೧



Contd..

ANNEXURE

RESULTS OF ANALYSIS

Report No : 20

Date: 15/12/2024

Name & Address : M/s. The Krishna Sahakari Sakkare Karkhana Niyamit, Sankonatti-Village, Athani Tq., Belagavi-District.

SAMPLE DESCRIPTION: **01**-Grab sample of treated trade effluent collected from ETP outlet (Polishing Pond) on 14-11-2024 at 01.45 pm. **01A**-Grab sample of treated trade effluent collected from ETP outlet (Polishing Pond) on 14-11-2024 at 01.45 pm.

Sl. No.	Parameters	Unit	Standards	Sample Nos.	
				01	01A
1	PH	-	6.0-8.5	7.61	-
2	BOD	mg/l	100	77	-
3	Suspended Solids	mg/l	100	67	-
4	Dissolved Solids	mg/l	2100	480	-
5	Oil and Grease	mg/l	10	-	BDL

Inference:	Particulars and Standards mentioned are as per requisition letter
	Report Status: Confirmed.

Note: 1. The above results pertain only to the sample tested.
2. The method of analysis is as per the Standard Method for the examination of Water And Waste water and Indian Standard Publication.
3. ND= Not Detected. 4. BDL= Below Detection Limit.

[Signature]

Board Analyst
Regional Laboratory
Karnataka State Pollution Control Board
Belgaum.

..End of report...



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ
"Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

No: PCB/126/HPI/2016-17/2024/2025/ 572

Date: 13 MAY 2025

PROCEEDINGS OF THE PERSONAL HEARING HELD ON 27.02.2025 WITH M/s KRISHNA SAHAKARI SAKKAR KARKHANA NIYAMIT, SY NO.1141, 1142, 1143, 1136 & 1137, SANKONATTI VILLAGE, ATHANI TALUK, BELGAUM DISTRICT, KARNATAKA AT KARNATAKA STATE POLLUTION CONTROL BOARD, PARISARA BHAVAN, CHURCH STREET, BENGALURU.

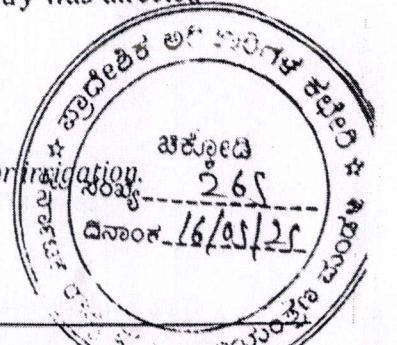
Presiding Officer	Sri. P.M. Narendraswamy Chairman, Karnataka State Pollution Control Board
Officers of the Board	1. Sri.Lingaraja S.S IFS, Member Secretary 2. Sri.Vijay Kumar T Kadakabhavi, CEO-1, Board Office 3. Sri.Gopal Krishna B Santangi, SEO, Belagavi 4. Sri. M Sridhar, SEO- 17 Cat & E-Gov, Board Office 5. Sri.Lokesh H K, EO, 17 category, Board Office 6. Smt. Shoba Pol, EO (A/c), Belagavi-2
Industry Representatives	1. Sri.G.M.Patil, Managing Director 2. Sri.S.S Patil, Manager (WTP&ETP) 3. Sri.Krishna Kulkarni, Consultant

The Board has issued Consent for Operation under Water (Prevention & Control of Pollution) Act 1974 and Air (Prevention & Control of Pollution) Act 1981 to M/s. Krishna Sahakari Sakkar Karkhana Niyamit, Sy No.1141, 1142, 1143, 1136 & 1137, Sankonatti Village, Athani Taluk, Belgaum District on 07.02.2022 for the period upto 30.06.2026 for sugarcane crushing of capacity 5500 TCD and Power generation of 27 MW. The said CFO was issued with specific terms and conditions with respect to water and air pollution control measures.

The industry was inspected by team of CPCB Officials on 06.02.2024 and based on non-compliances noticed, the CPCB has issued directions under Section 5 of Environment (Protection) Act, 1986 on 26.02.2024. Further, in view of the non-compliances, a personal hearing of the industry was held on 01.09.2024 and the industry was directed to implement the following corrective actions within 30.11.2024.

1. Overhauling and servicing of ESP.
2. Upgrading the ESP by adding one more field.
3. Providing pipeline network for utilizing the treated trade effluent for irrigation.
4. Dismantling of earthen tanks in low lying area.
5. Providing wind braking walls around the bagasse storage yard

Dr. [Signature]



ನಮ್ಮೆಲ್ಲರ ಚಿತ್ತ, ನೈಸರ್ಗಿಕ ಸಂಪನ್ಮೂಲಗಳ ಮಿತ ಬಳಕೆಯತ್ತ;
ತಾಜ್ಜ ಉತ್ಪಾದನೆಯನ್ನು ತಗ್ಗಿಸಿ

Our motto is to minimize waste generation through judicious use of natural resources

6. Providing dyke walls around the molasses storage tanks.
7. Construction of 15 days storage capacity tank for storage of treated water.
8. Providing OCEMS to both 80 TPH and 40 TPH boilers.
9. Updating of data display board installed at the entrance of the industry.
10. Monitoring of ground water quality near the lagoon area and command area where treated effluent is used for irrigation.

To verify the compliance, the industry was inspected by Officers of RO Belagavi-2 (Chikkodi) on 14.11.2024 and noticed that the industry is yet to comply with the directions of personal hearing. Further, the industry has submitted a compliance report on 02.12.2024 stating that the non-compliances have been rectified. In continuation, the industry was again inspected by the officers of RO Belagavi-2 (Chikkodi) on 07.12.2024 and noticed that the industry is yet to comply with the directions of personal hearing.

In view of the above, the RO Belagavi-2 vide letter dated:08.01.2025 has recommended the Board to initiate further action against the industry. Further, the CPCB vide its letter dated:30.12.2024 has directed the Board to furnish the action taken report.

Therefore, as per Section 21(4) of Air (Prevention and Control of Pollution) Act, 1981, as an opportunity of being heard before initiating further action, the industry was called for personal hearing on 27.02.2025.

During the personal hearing, the SEO -17 category and E-Gov briefed the Presiding Officer about the non-compliances and reason for calling the personal hearing. He further informed that, based on the news paper article "Threat to groundwater : Belagavi Sugar factory under lens" appearing in Deccan Herald on 01.07.2024, the NGT Principal Bench New Delhi has registered a suo-moto case OA No. 879/2024 on 22.07.2024 wherein, the industry KSPCB, CPCB, MoEF & CC and DC Belagavi are made Respondents. The case has been transferred to NGT Southern Bench (OA No.255/2024).

The RO Belagavi-2 attended the personal hearing and informed that to verify the latest compliance, the industry was inspected on 21.02.2025 and the latest compliance status is as follows;

Sl No	Directions of personal hearing held on 01.09.2024	Status as on 21.02.2025
1.	Overhauling and servicing of ESP.	The industry has submitted ESP reconditioning certificate. The stack monitoring of 80 TPH boiler conducted on 07.12.2024 was confirming to the standards (PM-80 mg/Nm ³ against 150 mg/Nm ³).
2.	Upgrading the ESP by adding one more field.	The supplier of ESP M/s AB Enviro, Pune has stated that the existing ESP has 2 fields and the same is adequate for achieving the stipulated standards.

3.	Providing pipeline network for utilizing the treated trade effluent for irrigation	The industry has provided flexible pipeline for utilizing the treated trade effluent for irrigation.
4.	Dismantling of earthen tanks in low lying area.	The earthen pits are emptied and closed by filling fresh soil.
5.	Providing wind braking walls around the bagasse storage yard.	The industry has submitted undertaking letter stating that they will provide wind braking walls by 01.07.2025. They are yet to take up the work.
6.	Providing dyke walls around the molasses storage tanks.	The industry has submitted undertaking letter stating that they will provide dyke walls by 01.07.2025. They are yet to take up the work.
7.	Construction of 15 days storage capacity tank for storage of treated water.	The industry has submitted a letter stating that the existing polishing pond is having 3.5 to 4 days capacity which is adequate.
8.	Providing OCEMS to both 80 TPH and 40 TPH boilers.	Industry has obtained quotations for installing OCEMS to the 80 TPH and 40 TPH boilers. The Same is yet to be installed.
9.	Updating of data display board installed at the entrance of the industry.	The industry has provided the data display board at the entrance of the industry.
10.	Monitoring of ground water quality near the lagoon area and command area where treated effluent is used for irrigation.	The ground water has been monitored in 3 bore wells (one bore well within the premises) on 03.09.2024 and reports are submitted.

The personal hearing was attended by the Managing Director and other officers of the industry. The Managing Director informed that all the observations of CPCB notice have been complied except for providing 15 days storage capacity tank for treated water. He informed that at present they are having polishing pond of about 4 days capacity and the same is adequate as they have sufficient green belt area of 156 acres within the premises for utilizing the treated effluent for irrigation. They further requested the Board to give time till July 2025 to comply with the directions of personal hearing as it involves capital expenditure and their industry is a co-operative society.

After detailed deliberations, the Presiding Officer informed that the issue is being pursued both at CPCB and Hon'ble NGT and the matter is serious and directed the industry to submit a time bound action plan and to implement the action plan within two months i.e, 30.04.2025.

1. Providing wind braking walls around the bagasse storage yard.
2. Providing dyke walls around the molasses storage tanks.
3. Construction of 15 days storage capacity tank for storage of treated water as it is compulsory as per CPCB guidelines.

4. Providing OCEMS to both 80 TPH and 40 TPH boilers.
5. Monitoring of ground water quality near the lagoon area and command area where treated effluent is used for irrigation once in two months.
6. Monitoring of emissions from 80 TPH and 40 TPH boiler continuously for one week (during operation) to ascertain the adequacy of the ESP to achieve the standards.
7. The industry shall maintain log books for recording the operation of individual units of ETP, inflow/outflow of ETP, energy consumption of ETP etc and the same shall be presented to the inspecting officers.

The RO Belagavi-2 (Chikkodi) is directed to inspect the industry and submit the progress report. The RO is also directed to monitor the ground water quality in lagoon area and command area where treated effluent is used for irrigation once in two months and submit the reports.

The industry shall implement the corrective measures within the stipulated period, failing which further action will be initiated against the industry.

Draft approved by Hon'ble Chairman

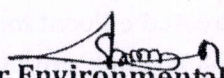
Sd/-
MEMBER SECRETARY

To,

The Occupier
M/s. Krishna Sahakari Sakkar Karkhana Niyamit,
Sankonatti Village, Athani Taluk,
Belgaum District-591304.

Copy to:

1. The Zonal SEO, KSPCB, Belagavi for information and needful action.
- ✓ 2. The RO-KSPCB, Belagavi-2 (Chikkodi) for information & necessary action as per the proceedings.
3. Case file.


Senior Environmental Officer
17 Category & E-Gov Cell


**Inspection Report of Shri. Pradeep S Mamadapur, Environmental Officers (A/c), KSPCB,
Belagavi-2 (Chikodi)**

1	Name of the industry	M/s. The Krishna SSK Ltd., Sankonatti Village, Athani Taluk, Belagavi District.
2	Date of inspection	17-07-2025 and 18-08-2025.
3	Staff accompanied	Sri. Shrishail Manganure, Project Assistant
4	Category/Classification	Large-Red (17-Cat)
5	Persons contacted	1. Sri. S. S. Patil, ETP and WTP Manager. 2. Sri. Deepak Desai, Chief Chemist
6	Consent status	The CFO issued from Head Office vide No:AW-329820 PCB ID-12286 Dated:17-02-2022 under both the Acts is valid up to 30-06-2026.
7	Consented Production capacity	1. Sugar : 5500 TCD 2. Co-gen plant : 27 MW
8	Environmental Clearance	1. Environmental Clearance obtained from State Level Environment Impact Assessment Authority- Karnataka vide EC No: SEIAA 26 IND 2015 Dated: 19-04-2017. 2. Industry authority applied for Environmental clearance for establishment of 150 KLPD Ethanol production along with captive power generation of 2.5 MW and public hearing was conducted on 19-06- 2024.
9	Reference	1. Head Office Memo vide letter No.4324 Dated:20-01- 2025. 2. This Office letter to Board Office forwarded on 28- 01-2025. 3. Board Office Show-cause notice to industry vide No- 4920 Dated:20-02-2025. 4. Inspection of the industry by the officers of this office on-21-02-2025. 5. Personal Hearing held at Head Office on 27-02-2025. 6. Proceedings of the personal hearing vide letter No.572 Dated:13-05-2025. 7. Industry authority 8. Inspection of the industry by the officers of this office on-17-07-2025. 9. Head Office vide letter No-1918 Dated: 06-08-2025. 10. Inspection of the industry by the officers of this office on-18-08-2025.

* * * * *

M/s. The Krishna SSK Ltd, is large red (17-Cat) existing sugar industry located at Sy.No.1141, 1142, 1143, 1136 & 1137, Sankonatti Village, Athani Taluk, Belagavi-District is an existing Large Red category industry engaged in the cane crushing of capacity 5500 TCD and Co-generation plant of capacity 27 MW. They have obtained the CFO for production of above said products vide No. AW-329820, Dated: 17-02-2022 under both the Acts which is valid up to 30-06-2026.

Water Pollution Control Status:

The source of water is from Krishna River. Details of the water consumption and waste water generation are as follows.

Sl. No.	Sources	Water consumption in KLD	Waste water generation in KLD	Method of Disposal
I	Domestic Purpose	26	20	Septic tank followed by soak pit
II	Manufacturing Process	550	545	Treated through effluent treatment plant of capacity 1000 KLD. The treated trade effluent is being used for irrigation in the agriculture lands (64.17 Acres) owned by the industry
III	Others	300	293	
	Total	876	858	

Effluent Sample collection details:- The treated trade effluents were collected from final outlet of ETP and on 14-11-2024, 07-12-2024 and 21-02-2025 analysis reports are enclosed as **Annexure-I**.

Air Pollution Control Status:

The details of Air Pollution Sources & Air Pollution Control measure provided are as follows:

Sl. No	Air Pollution Source	APC measures stipulated	APC equipments provided
1	Boiler of 80 TPH	Chimney of 72 m AGL with Electrostatic precipitator.	Chimney of 72 m AGL with Electrostatic precipitator.
2	Boiler of 40 TPH (2 No's)	Common Chimney of 54 m AGL with scrubber.	Common Chimney of 54 m AGL with scrubber.
3	DG Set 625 KVA - I	10m Above ARL with Acoustic Enclosure.	10m Above ARL with Acoustic Enclosure.
4	DG Set 320 KVA - II	6m Above ARL with Acoustic Enclosure.	6m Above ARL with Acoustic Enclosure.

Emission Sample collection details:-

The stack emission of chimney connected to 80 TPH boiler collected on 07-12-2024 and analysis reports are enclosed as **Annexure-II**.

As per the proceeding of the Personal hearing directions vide letter No. 572 dated: 13-05-2025 and letter issued from the Head Office vide letter No-1918 Dated: 06-08-2025. The industry was inspected on 18-08-2025 to verify the latest compliance status. The direction of personal hearing and compliance status is as follows:

Sl. No.	Personal Hearing direction issued from Head office	Observation made on 18-08-2025
1.	Providing wind braking walls around the bagasse storage yard.	They have provided netlon mesh around the bagasse storage yard. The industry authority has planted the saplings all around the compound wall.
2.	Provide dyke wall around the molasses storage tanks.	There are five molasses storage tanks and the industry authority has taken up the work regarding providing of dyke walls around the molasses storage tanks and work is under progress.
3.	Construction of 15 days storage capacity tank for storage of treated water as it is compulsory as per CPCB guidelines.	At present they are having polishing pond of about 03 days capacity and the same is adequate as they have green belt area of 156 Acres within the premises for utilizing the treated effluent for irrigation.
4.	Providing OCEMS to both 80 TPH and 40 TPH boilers.	The industry has submitted the work order copy and Proforma invoice for installation of OCEMS to both 80 TPH and 40 TPH boilers. The work will be completed before starting of the crushing season-2025.
5.	Monitoring of ground water quality near the lagoon area and command area where treated effluent is used for irrigation once in two months.	The ground water samples were collected from near the lagoon area and command area on 17-07-2025 and analysis report is enclosed. The monitoring will be continued as per the instruction of personal hearing proceedings once in two month.
6.	Monitoring of emissions from 80 TPH and 40 TPH boiler continuously for one week (during operation) to ascertain the adequacy of the ESP to achieve the standards.	At present industry was not under operation. Previously the stack emission of chimney connected to 80 TPH boiler collected on 07-12-2024 and analysis reports are enclosed. The Monitoring of stack emission will be conducted from 40 TPH boiler. It will be conducted after starting of the crushing season-2025. The monitoring will be conducted from 80 TPH and 40 TPH boiler continually one week during operation to ascertain the adequacy of the ESP.
7.	The industry shall maintain log books for recording the operation of individual units of ETP, inflow/outflow of ETP, energy consumption of ETP etc and the same shall be presented to the inspecting officers.	Complied.

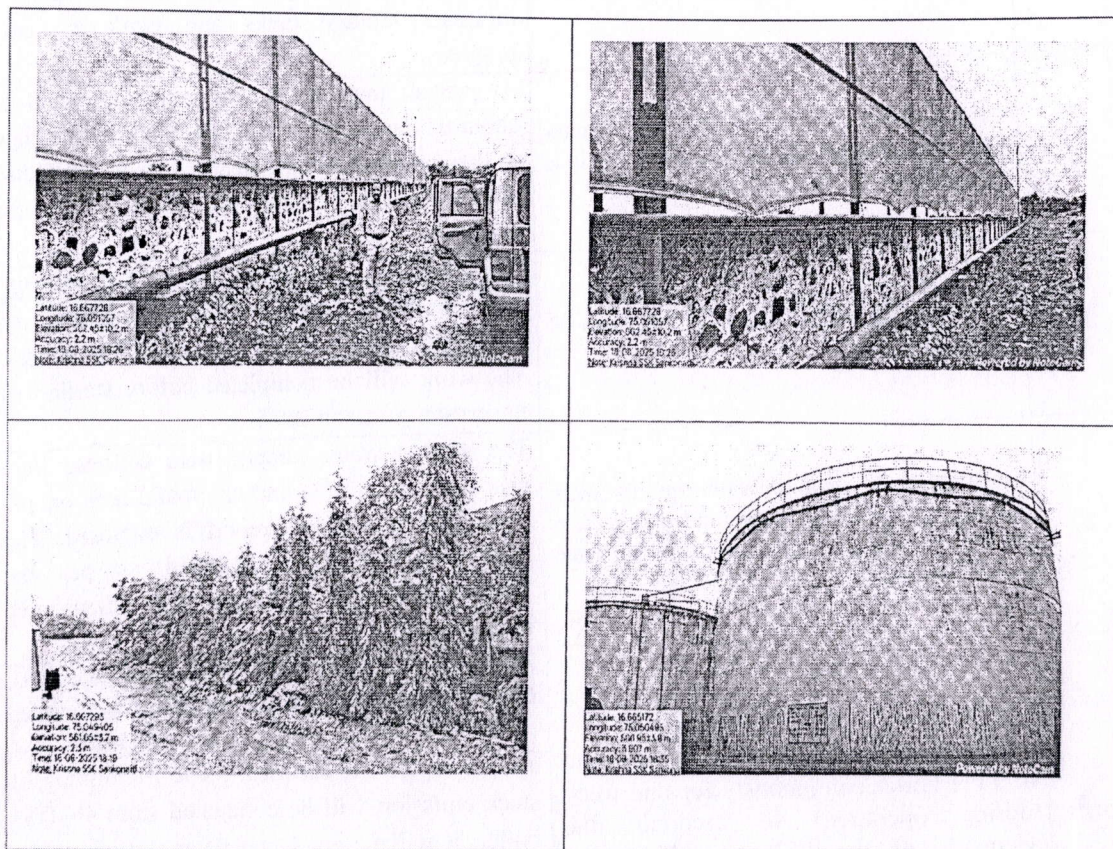
Observation made during the inspection on 18-08--2025:

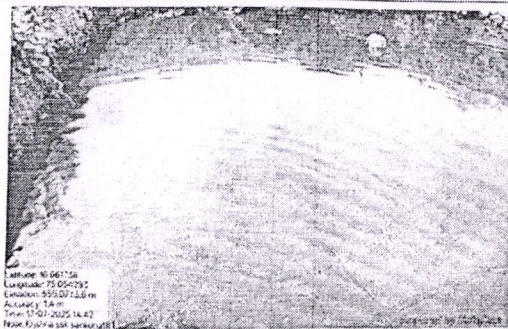
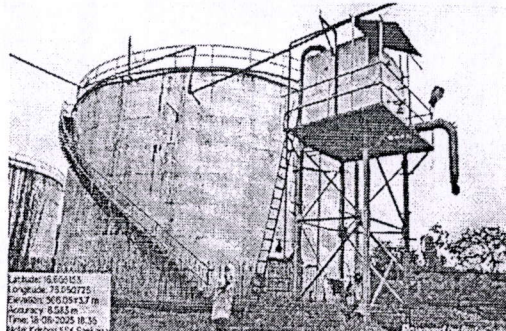
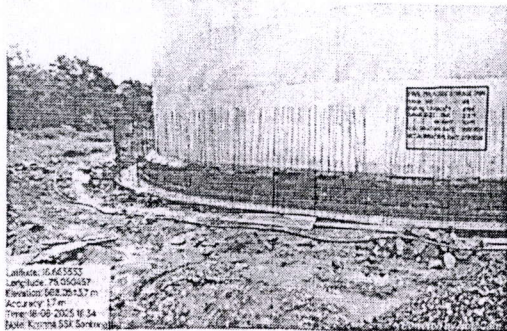
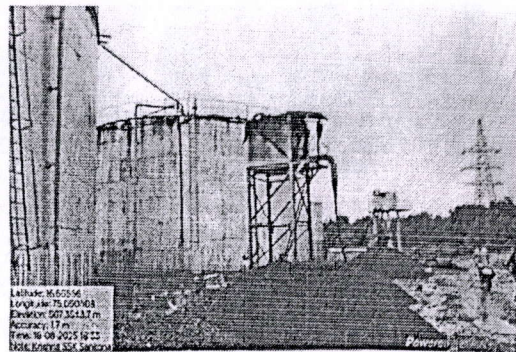
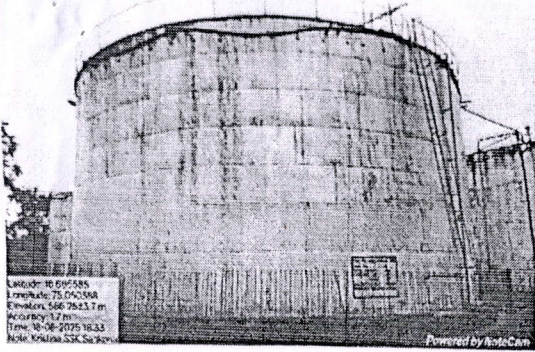
1. The industry was not operating at the time of inspection, since the crushing season is closed on 27-01-2025.
2. Not provided the storm water drain and not adopted rain water harvesting facility and hence there is possibility of storm water contamination during the rainy season which may pollute the surface and subsurface water bodies.

The ground water samples were collected from surrounding agriculture lands of the industry on 03-09-2024 and analysis reports are enclosed as **Annexure-III**.

The ground water samples were collected from near the lagoon area and command area on 17-07-2025 and analysis report is enclosed as **Annexure-IV**.

The photographs taken during the inspection are submitted as under:







The industry has complied all the conditions stipulated during the Personal Hearing held on 27-02-2025.

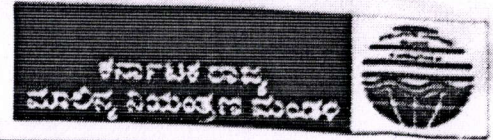
This is submitted for your kind information and further needful.

Environmental Officer (A/c)
Regional Office, KSPCB, Belagavi-2

An ISO 9001:2015 and ISO 45001:2018 Certified Laboratory

Regional Office : Belagavi-1
Karnataka State Pollution Control Board
#1, Main Road, Auto Nagar,
Kambargi Industrial Area, Belagavi-590 015
Telefax : 0831-2459121

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಲಗಾವಿ-೧
೧ ನೇ ಮುಖ್ಯ ರಸ್ತೆ, ಆಟೋ ನಗರ,
ಕಾಂಬರ್ಗಿ ಕೈರಾಜಿ ಪ್ರದೇಶ,
ಬೆಲಗಾವಿ-೫೯೦೦೧೫
ತೆಲೆಫಾಕ್ಸ್: ೦೮೩೧-೨೪೫೯೧೨೧



towards a cleaner Karnataka

ANALYSIS REPORT : WATER Regional Laboratory, Belgavi.

NO: KSPCB/EO(BGM)/LAB/AR/2025-26/ 279

Date: 8/8/25

NAME OF THE STATION : M/s. Krishna SSK Ni., Sankonatti, Athnani, Belagavi.

SAMPLE COLLECTED B : RO Belagavi.

DATE OF COLLECTION : 17-07-2025.

RECEIVED DATE : 18-07-2025.

TIME OF RECEIPT : 03.00 pm.

PARTICULARS OF SAMPLE : 326-Water sample collected from bore well open well water collected from Sri. Anand Dhareppa Mukane, Agriculture Land Sy. No. 1140. 327-Water sample collected from bore well open well water collected from Sri. Birappa Satyappa Bagi, Agriculture Land Sy. No. 230. 328-Water sample collected from bore open well water collected from Sri. Siddappa Satyappa Bagi, Agriculture Land Sy. No. 230. 329-Water sample collected from bore well open well water collected from Sri. Shivashankar Makashe, Agriculture Land Sy. No. 231. 330- Water sample collected from bore well Bore well water collected from Sri. Irasangi Gurusatyappa Khajibalagi, Agriculture Land Sy. No. 1321. 331-Water sample collected from bore well Bore well water collected from sri. Anand Dhareppa Mukane. Agriculture Land Sy. No. 1140. 332-Water sample collected from bore well Bore well water collected from Sri. Ravindra Siddappa Koujalagi, Agriculture Land Sy. No. 1321. 333-Water sample collected from bore well Bore well water collected from Sri. Irappa Shivappa Naik Agriculture Land Sy. No. 1180.

Sl No.	PARAMETERS	UNITS	Std Limit IS 10500 *DL **PL		326	327	328	329	330	331	332	333	Test Method
1	pH		6.5-8.5	NR	7.71	7.53	7.43	7.79	7.26	7.2	7.66	7.61	IS:3025 (Part11)
2	BOD	mg/l	-	-	1.14	1.98	1.14	1.26	1.02	1.38	1.2	1.38	IS:3025 (Part44)
3	Dissolved Solids	mg/l	500	2000	1480	1240	1120	1520	1680	1840	1360	1200	IS:3025 (Part16)
4	Conductivity	uMhos/cm	-	-	2310	1928	1742	2354	2572	2860	2114	1880	IS:3025 (Part14)
5	Chlorid as Cl	mg/l	250	1000	340	340	280	460	48	520	460	400	IS:3025 (Part32)
6	Sulphate as SO ₄	mg/l	200	400	353	371	234	359	399	522	305	617	IS:3025 (Part24)
7	Hardness as CaCO ₃	mg/l	200	600	660	580	560	860	760	900	600	600	IS:3025 (Part21)
8	Calcium as Ca	mg/l	75	200	168	168	136	192	184	200	144	112	IS:3025 (Part40)
9	Magnesium as Mg	mg/l	30	100	44	39	53	92	73	97	58	78	IS:3025 (Part46)

Page...

Contd..

10	Nitrate as NO ₃	mg/l	45	NR	11.4	11.2	58.06	38	51	63	33	59	IS:3025 (Pa
11	Iron as Fe	mg/l	0.3	1	0.002	0.001	0.002	0.003	0.002	0.003	0.003	0.003	IS:3025 (Pa
12	Fluoride as F	mg/l	1	1.5	0.106	0.103	0.104	0.108	0.103	0.102	0.105	0.104	IS:3025 (Pa
13	Total Chromium	mg/l	0.05	NR	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	IS:3025 (Pa
14	Alkalinity	mg/l	200	600	800	280	520	540	680	580	440	480	IS:3025 (Pa
15	Turbidity	ntu	1	5	3.6	3.5	4	5.5	3.2	3.2	3.6	3.7	IS:3025 (Pa
16	Ammonia as N	mg/l	0.5	0.5	0.28	0.28	0.28	0.28	0.28	0.28	0.28	0.28	IS:3025 (Pa
17	Boron as B	mg/l	0.5	1	0.01	0.012	0.01	0.014	0.01	0.014	0.01	0.012	APHA 23rd (4500B

Inference:

Note 1. Below Desirable Limit- Good Quality-Green 2. Between Desirable Limit to Permissible Limit- Moderate Quality-Orange 3. Above Permissible Limit- Poor Quality-Red. 4. Standards are compared with IS 10500 Drinking Water Standards 5. The above results pertain only to the sample tested. 6. The method of analysis is as per the Standard Method for the examination of Water and Waste water, APHA, AWWA, WPCF, USA and Indian Standards Publication. 7. ND= Not Detected, BDL= Below Detection Limit, 8. Desirable Limits, *PL= **Permissible Limits (in the absence of alternate source). NR= Not Relaxable.

Analyzed By

Laboratory Head
Authorised Signatory

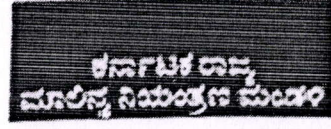
Regional Laboratory
Karnataka State Pollution Control Dept
Bengaluru

..End of report..

An ISO 9001:2015 and ISO 45001:2018 Certified Laboratory

Regional Office : Belagavi-1
Karnataka State Pollution Control Board
#1, Main Road, Auto Nagar,
Karnapur Industrial Area, Belagavi-590 015
Telefax : 0831-2459121
GST No. 29AAALKO537G1Z7

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಲಗಾವಿ-೧
೧ ನೇ ಮುಖ್ಯ ರಸ್ತೆ, ಆಟೋ ನಗರ,
ಕರ್ನಾಪುರ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಲಗಾವಿ-೫೯೦೦೧೫
ತೆಲೆಫಾಕ್ಸ್: ೦೮೩೧-೨೪೫೯೧೨೧



towards a cleaner Karnataka

ANALYSIS REPORT : EFFLUENT
Regional Laboratory, Belagavi.

NO: PCB/BGV-1/LAB/AR/2024-25/ 813 Date: 25/3/25
NAME OF THE STATION : M/s. Krishna SSK Ni., Sankonatti, Athani, Belgavi.
SAMPLE COLLECTED BY : RO. Chikkodi.
DATE OF COLLECTION : 21-02-2025.
RECEIVED DATE : 22-02-2025.
TIME OF SAMPLE RECEIPT : 09.50 am.
PARTICULARS OF SAMPLE : 1372-TTE collected from outlet of ETP. 1373-Untreated trade effluent sample collected from unlined Katcha pit.

Sl No	PARAMETERS	UNITS	Standards	1372	1373	TEST METHODS
1	pH	-	5.5-8.5	7.95	7.2	IS3025(Part11)
2	BOD	mg/l	100	44	533	IS3025(Part44)
3	Suspended Solids	mg/l	100	40	120	IS3025(Part58)
4	Dissolved Solids	mg/l	2100	1320	1400	IS3025(Part16)
5	Oil and Grease	mg/l	10	BDL	BDL	IS3025(Part39)

Inference

Particulars and Standards mentioned are as per requisition letter
Report Status: 1372-Confirmed

Note. 1. The above results pertain only to the sample tested.
2. The method of analysis is as per the Standard Method for the examination of Water and Waste water and Indian Standard Publication.
3. ND= Not Detexted, 4. BDL= Below Detection Limit.

Analysed By

Laboratory Head
Authorised Signatory,
Scientific Officer
Regional Laboratory
Karnataka State Pollution Control Board
Belgaum.

...End of report...

Regional Office: Belagavi-2

KARNATAKA STATE POLLUTION CONTROL BOARD

No. 6816/1/P5, 6th Cross,
Hari Nagar, Chikkodi - 591201.
Belagavi District.

☎ & Fax : 08338-275112



ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ: ಬೆಳಗಾವಿ-2

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

ಸಂಖ್ಯೆ : 6816/1/ಪಿ5, 6ನೇ ಕ್ರಾಸ್,

ಹರಿನಗರ, ಚಿಕ್ಕೋಡಿ - 591201.

ಬೆಳಗಾವಿ ಜಿಲ್ಲೆ.

towards a cleaner Karnataka.

Date: 01/03/2025.

No: PCB/RO (BGV-2)/A-Report/2024-25/1765

To,

**The Managing Director
M/s. Krishna Sahakari Sakkare Karkhane Niyamit,
Sankonatti -village, Athani-Taluk,
Belagavi-District.**

Sir,

Sub: Non Compliance under the provision of the Water (Prevention and Control of Pollution) Act 1974-by your industry-reg.

Ref: 1. Samples collected under the Water Act of your industry by officer of the Board on:
21-02-2025

2. Analysis reports dated: 25/02/2025. Received from R O Belagavi, laboratory.

* * * * *

Adverting to the matter cited above, it is to be informed that you are operating the industry in the name & style of M/s. Krishna Sahakari Sakkare Karkhane Niyamit, Sankonatti-Village. Athani-Taluk, Belagavi-District, Board Office has issued CFO order no: AW- 329820 dated:17-02-2022 which is valid up to 30-06-2026 with conditions to operate the industry with adequate Air Pollution Control & Water Pollution Control measures you have failed to comply with CFO conditions, the analysis report results are not confirming to the standards stipulated by the Board hence it is clear violation of Consent condition.

The Analysis report of the untreated trade effluent sample collected under Water Act of from your industry by the Officer of this office on: 21-02-2025. The results indicate that the sample is not meeting the standards prescribed by the Board with respect to following parameters.

SL No	Parameters	Standards Prescribed	Result of Analysis of.
			Untreated trade effluent sample collected from unlined katcha pit
1	BOD mg/lit	100	533
2	Suspended Solids mg/lit	100	120

The sample of analysis reveals that said effluent contains constituents in excess of the tolerance limits laid down by the Board.

In view of the above facts note that you are violating the terms and conditions of consent issued to your industry under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 which attracts penal provisions of Section 44 of the said Act.

It is hereby directed to rectify the above violations/non-compliances immediately and action to be taken for compliance to the Board stipulated standards and to bring down the above parameters within the limits prescribed by the Board. Discharges of effluents not conforming to the standards are injurious to the health of flora, fauna, and human beings and damage the environment.

Therefore you are hereby called upon to "**Show-Cause**" within 7 days from the date of receipt of this notice as to why further action should not be recommended to Head office under the provision of the Water (Prevention and Control of Pollution) Act 1974, for the above said violation against your industry.

TREAT THIS AS MOST URGENT.

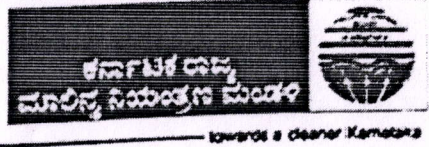
Yours faithfully

[Signature]
Environmental Officer(A/c)
RO Belagavi-2 (Chikkodi)

An ISO 9001:2015 and ISO 45001:2018 Certified Laboratory

Regional Office : Belagavi-1
Karnataka State Pollution Control Board
#1, Main Road, Auto Nagar,
Kambarga Industrial Area, Belagavi-590 015
Telatex : 0831-2459121
GST No. 29AAALK0537G1Z7

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಲಗಾವಿ-೧
ಕರ್ನಾಟಕ ಸ್ಥಳೀಯ ಮಲಮಲಿನ ನಿಯಂತ್ರಣ
ಕಮಿಷನ್ ಕಛೇರಿ, ಕಾಂಬರ್ಗಾ
ಪ್ರಾದೇಶಿಕ-೫೯೦೦೧೫
ತೆಲೆಟೆಕ್ಸ್: ೦೮೩೧-೨೪೫೯೧೨೧
ಜಿಎಸ್ಟಿ: ೨೯೫೫೦೫೩೭೮೧೨೭



ANALYSIS REPORT : EFFLUENT
Regional Laboratory, Belagavi.

NO: PCB/BGV-1/LAB/AR/2024-25/ **632** Date: **25/2/25**

NAME OF THE STATION : M/s. Krishna SSK Ni., Sankonatti, Athani, Belgavi.
SAMPLE COLLECTED BY : RO. Chikkodi.
DATE OF COLLECTION : 21-02-2025.
RECEIVED DATE : 22-02-2025.
TIME OF SAMPLE RECEIPT : 09.50 am.
PARTICULARS OF SAMPLE : 1372-TTE collected from outlet of ETP. 1373-Untreated trade effluent sample collected from unlined Katcha pit.

Sl No	PARAMETERS	UNITS	Standards	1372	1373	TEST METHODS
1	pH	-	5.5-8.5	7.95	7.2	IS3025(Part11)
2	BOD	mg/l	100	44	533	IS3025(Part44)
3	Suspended Solids	mg/l	100	40	120	IS3025(Part58)
4	Dissolved Solids	mg/l	2100	1320	1400	IS3025(Part16)
5	Oil and Grease	mg/l	10	BDL	BDL	IS3025(Part39)

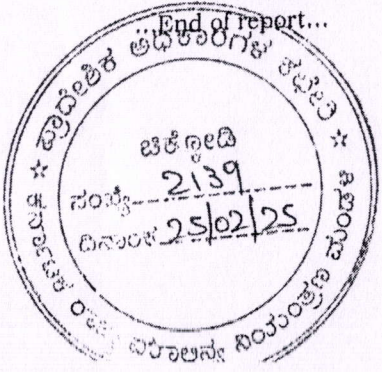
Inference	Particulars and Standards mentioned are as per requisition letter Report Status: 1372-Confirmed
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Note. 1. The above results pertain only to the sample tested.
2. The method of analysis is as per the Standard Method for the examination of Water and Waste water and Indian Standard Publication.
3. ND= Not Detexted. 4. BDL= Below Detection Limit.

[Signature]
Analysed By

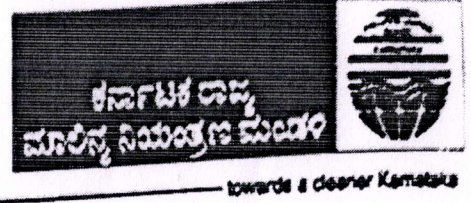
[Signature]
Laboratory Head
Authorised Signatory
Scientific Officer
Regional Laboratory
Karnataka State Pollution Control Board
Belgaum.

[Handwritten signature]



Regional Office : Belagavi-1
Karnataka State Pollution Control Board
#1, Main Road, Auto Nagar,
Kambargi Industrial Area, Belagavi-590 015
Telefax : 0831-2459121

ಪ್ರಾದೇಶಿಕ ಕಛೇರಿ : ಬೆಲಗಾವಿ-೧
೧ ನೇ ಮುಖ್ಯ ರಸ್ತೆ, ಅಟೋ ನಗರ,
ಕಂಬರ್ಗಿ ಕೈಗಾರಿಕಾ ಪ್ರದೇಶ,
ಬೆಲಗಾವಿ-೫೯೦೦೧೫
ದೂರವಾರ್ತೆ:೦೮೩೧-೨೪೫೯೧೨೧



Contd..

ANNEXURE

RESULTS OF ANALYSIS

Date: 24/12/2024

Report No : ೮೦

Name & Address : M/s. The Krishna Sahakari Sakkare Karkhana Niyamit, Sankonatti-Village, Athani Tq., Belagavi-District.

SAMPLE DESCRIPTION: **01**-Grab sample of treated trade effluent collected from polishing pond of ETP on 07-12-2024 at 01.42 pm. **01A**-Grab sample of treated trade effluent collected from polishing pond of ETP on 07-12-2024 at 01.42 pm.

Sl. No.	Parameters	Unit	Standards	Sample Nos.	
				01	01A
1	PH	-	6.0-8.5	7.83	-
2	BOD	mg/l	100	12	-
3	Suspended Solids	mg/l	100	10	-
4	Dissolved Solids	mg/l	2100	560	-
5	Oil and Grease	mg/l	10	-	BDL

Inference:	Particulars and Standards mentioned are as per requisition letter
	Report Status: Confirmed.

Note: 1. The above results pertain only to the sample tested.
2. The method of analysis is as per the Standard Method for the examination of Water And Waste water and Indian Standard Publication.
3. ND= Not Detected. 4. BDL= Below Detection Limit.

Board Analyst
Regional Laboratory
Karnataka State Pollution Control Board
Belgaum.

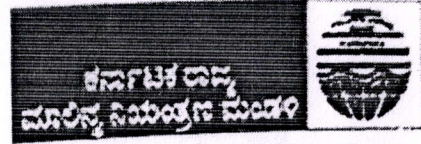
..End of report...

- 28 -

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Regional Office : Belagavi-1
Karnataka State Pollution Control Board
#1, Main Road, Auto Nagar,
Kambarg Industrial Area, Belagavi-590 015
Teletax : 0831-2459121
GST No. 29AAALK0537G1Z7

ಪ್ರದೇಶ ಕಛೇರಿ : ಬೆಲಗವಿ-೧
೧ ನೇ ಮುಖ್ಯ ರಸ್ತೆ, ಆಟೋ ನಗರ,
ಕಂಬರ್ಗ (ಗ್ರಾಂಥಿ ಪ್ರದೇಶ),
ಬೆಲಗವಿ-೫೯೦೦೧೫
ಟೆಲೆಟಾಕ್: ೦೮೩೧-೨೪೫೯೧೨೧



ANNEXURE

RESULTS OF ANALYSIS

Report No : 41

Date: 24/12/2024

Name & Address : M/s. Krishna Sahakari Sakkare Karkhana Niyamit, Sankonatti
Village, Athani Tq., Belagavi-District.

SAMPLE DESCRIPTION: 01-Grab sample of stack emission from port hole of chimney connected to 80 TPH (New Boiler) on 07-12-2024 from 12.45 to 01.40 pm.

Sl. No	Parameters	Unit	Standards	Sample Nos.	Test Method
				01	
1.	Particulate matter	mg/NM ³	150	80.00	IS11255 (Part1)-1985
2.	Sulphur Dioxide	mg/NM ³	-	-	-
3.	Carbon disulphide	mg/NM ³	-	-	-
4.	Hydrogen Sulphide	mg/NM ³	-	-	-
5.	Acid mist	mg/NM ³	-	-	-

Inference:	Particulars and Standards mentioned are as per requisition letter and results pertain only to the sample tested.
	Report Status: Confirmed

Note: 1. The above result pertains only to the sample tested.
2. The reports shall not be reproduced without the written approval of the Laboratory.
3. The method of analysis is as per the CPCB recommended method

Board Analyst
Regional Laboratory
Karnataka State Pollution Control Board
Belgaum.